

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1095 of 2020

In the matter of:

Ome Prakash Verma

....Appellant

Vs.

**Amit Jain, Resolution Professional of Neesa Leisure
Ltd. & Ors.**

....Respondents

Present:

Appellant: Mr. Rachit Shrivastav, Advocate.

**Respondents: Mr. Sumant Batra, Mr. Niharika Sharma, Mr. Bhavesh,
Mr. Satendra Rai, Advocates for R1.
Mr. Amit Jain (in person)**

ORDER

(Through Virtual Mode)

22.12.2020: Mr. Rachit Shrivastav, Advocate appears as proxy counsel praying for adjourning of the appeal as according to him, Mr. Uday Bedi, learned counsel for the Appellant is unable to join on account of some personal difficulty.

List this appeal on 5th January, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

AR/g